COURT-I

BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

IA NO. 374 OF 2016 IN
DFR NO. 1061 OF 2016

Dated : 11th August, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Power Company of Karnataka Ltd. … Appellant(s)
Vs.
Maharashtra Electricity Regulatory Commission & Ors. … Respondent(s)

Counsel for the Appellant(s) : -

Counsel for the Respondent(s) : Mr. M.Y.Deshkukh for MSLDC/MSETCL

Mr. Matrugupta Mishra for R-3

Mr. Nirav Shah
Ms. Ramni Taneja for R-2

ORDER

IA NO. 374 OF 2016
(Appl. for condonation of delay)

None for the applicant. Learned counsel for the respondents seek two weeks' time to file reply. They may file the same on or before 26.08.2016 after serving copy on the other side.

List the matter on ***20.09.2016.***

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/kt